HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY ,THE TWENTY THIRD DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 406 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preffered Against the Order dated 21/02/2025 in W.P.No5258 of 2025 on the file of the High Court.

Between:

T. Lakshminarayana Alias Vadla Lakshminarayana, S/o Lakshmaiah, Aged 70 years, Occ Agriculture R/o H.No 1-17, Kistaipally village Jinnaram Mandal, Sangareddy District

...APPELLANT/PETITIONER

AND

1. State of Telangana, Represented by its Principal Secretary, Revenue Department (L.A and J.A), Secretariat Buildings, Hyderabad
2. District Collector, Sangareddy District, Sangareddy, Telangana 502001
3. Revenue Divisional Officer, Sangareddy Division, Sangareddy
4. Mandal Revenue Officer, Jinnaram mandal, Sangareddy District

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dt.21.02.2025 passed by Hon'ble Sri Justice C.V. Bhaskar Reddy in W.P.No.5258 of 2025

Counsel for the Appellant: SRI. CH RAVI KUMAR

Counsel for the Respondents: SRI H. SOMAIAH REZRA SHASTRI, AGP FOR ASSIGNMENT

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT APPEAL No.406 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Ch.Ravi Kumar, learned counsel for the appellant and Sri H.Somaiah Rezra Shastri, learned Assistant Government Pleader for Assignment, for respondents.

2. With the consent finally heard.

3. The challenge mounted in this intra-Court Appeal is to the order passed in W.P.No.5258 of 2025, dated 21.02.2025, whereby the learned Single Judge has declined the relief prayed by the appellant for making appropriate entries in the revenue records on the ground that it is barred by limitation and suffers from delay and laches.

4. Learned counsel for the appellant advanced singular contention based on Sections 4 and 5 of the Telangana Rights in Land and Pattadar Passbooks Act, 1971 (for short "the ROR Act, 1971") by contending that patta certificate was issued to the appellant by respondent No.4. The said certificate was never cancelled. The appellant is in possession of the subject land. Thus, merely because the appellant has not

preferred the application for making relevant entries, his rights will not be extinguished. Therefore, the authority may be directed to take a decision in accordance with law on his pending application for making appropriate entries in the revenue records. The learned Single Judge erred in rejecting the writ petition on the ground of delay/limitation.

5. Learned Assistant Government Pleader for the respondents supported the impugned order.

6. We have heard the parties at length.

7. A plain reading of Sections 4 and 5 of the ROR Act, 1971 shows that there is no limitation prescribed for making revenue entry, etc. The only prayer of the appellant was to direct the respondents to decide his application for making relevant entries in the revenue records. If 'patta' certificate and relevant documents are in his possession and if the same were not annulled, cancelled or modified, the same will remain in force and cannot be treated to be extinguished. No provision of limitation is brought to our notice which prohibits the appellant to seek such entry in the revenue records. Thus, we deem it proper to direct respondent Nos.2 to 4 to decide the appellant's pending application for making entries in the revenue records,

in accordance with law, without getting influenced by the order of the learned Single Judge. In other words, the application of the appellant shall be decided on merits and it shall not be thrown overboard on the ground of delay and laches.

8. Accordingly, the Writ Appeal is **disposed of**, without expressing any opinion on the merits. There shall be no order as to costs.

Interlocutory applications, if any pending, shall stand closed.

SD/-K.SAILESHI
JOINT REGISTRAR

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SECTION OFFICER

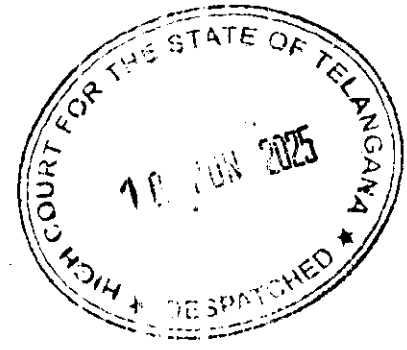
To,

1. The Principal Secretary, Revenue Department (L.A and J.A). Secretariat Buildings, T.S. Hyderabad
2. The District Collector, Sangareddy District, Sangareddy, Telangana 502001
3. The Revenue Divisional Officer, Sangareddy Division, Sangareddy
4. The Mandal Revenue Officer, Jinnaram mandal, Sangareddy District
5. One CC to SRI C H. RAVI KUMAR, Advocate [OPUC]
6. Two CCs to GP FOR ASSIGNMENT ,High Court for the State of Telangana at Hyderabad [OUT]
7. Two CD Copies

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HIGH COURT

DATED:23/04/2025



JUDGMENT

WA.No.406 of 2025

DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

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G.B
1/14/25